

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1367 of 2005.

ALLAHABAD THIS THE 2nd DAY OF DECEMBER, 2005.

Hon'ble Mr.A.K. BHATNAGAR, MEMBER-J

Man Mohan Lal
S/o late Hira Lal
R/o Gangadeep Colony, Chhatnag Road,
Naika, Jhunsi, District Allahabad.

.....Applicant.

(By Advocates : Sri Satyawan Srivastava/
Sri Arti Raje)

Versus.

1. Union of India
Through General Manager
N.E. Railway, Gorakhpur.
2. Finance Advisor & Chief Accounts Officer
(Pension), N.E. Railway, Gorakhpur.
3. Divisional Rail Manager, N.E. Railway, Lahartara,
Varanasi.
4. Mandal Karmik Adhikari, N.E. Railway, Lahartara,
Varanasi.
5. Jan Kalyan Nirikshak, N.E. Railway, Lahartara,
Varanasi.

.....Respondents.

ORDER

This O.A. has been filed for issuing a direction to the
respondents to sanction the family pension and issue
pension payment order in favour of the applicant payable
w.e.f 20.11.2004

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2. The brief facts as per applicant are that his father, late Hira Lal died on 31.3.1998. Thereafter family pension was sanctioned in the name of mother of the applicant, Smt. Shanti Devi who has also stated to be expired on 3.12.2000. After death of the mother of the applicant, family pension was granted to the sister of the applicant namely Km. Neeraj Lata during the period of 4.12.2000 and 19.11.2004 and it was stopped because of the fact that she attained the age of 25 years. Learned counsel for the applicant submitted that applicant of this case is aged about 20 years and is totally deaf and dumb person. The applicant is also stated to have filled up prescribed proforma for getting family pension under the supervision of Sri Ram Sukh Yadav, Jan Kalyan Nirikshak, N.E. Railway, Varanasi on 4.3.2005 but no action has so far been taken by the respondents. The applicant thereafter sent reminder application dated 10.6.2005 to Divisional Railway Manager, N.E. Railway, Varanasi for redressal of his grievance. The learned counsel for the applicant further submitted that as per provision of Rule 54 of Family Pension Rules, the applicant is entitled for the pension.

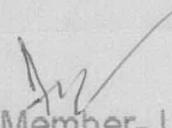
3. During the course of arguments, learned counsel for the applicant submitted that the applicant is a disabled person and he will be satisfied if his reminder/representation dated 10.6.2005 filed as Annexure 5 to the O.A. which has been received in the office of respondents on 10.6.2005 is decided within a specified period. As expected, the department should make best efforts to reply the representations filed by the affected persons. However, without going into the merits of the case, I am of the view that this O.A. can be finally disposed of by issuing an appropriate direction to the respondents without calling for counter.

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4. In view of the submission made by learned counsel for the applicant and in the interest of justice, the respondent NO.3 i.e. Divisional Rail Manager, N.E Railway, Lahartara, Varanasi is directed to decide the reminder/representation dated 10.6.2005 (Annexure No.5 to the O.A.) by a reasoned and speaking order as per Rules within a period of three months from the date of receipt of copy of the order under communication to the applicant.

5. With the above direction, the O.A. is disposed of.

No costs.


Member-J

Manish/-